

of the Pay Commission, we expect that as the Second Pay Commission made some recommendations regarding the pensioners this Pay Commission also will give their consideration to this question and make some recommendations so that we can give our attention to this problem also.

Regarding mechanisation and automation, we will have to carefully balance the needs of mechanisation and automation to the efficiency, the cost of production as well as to the question of employment. This balance will have to be struck by us while we embark upon the great task of economic regeneration in our country.

The last point that was mentioned relating to the Supplementary Demands for Grants before us was regarding the amendment of the Constitution raised by my hon. friend Shri B. R. Shukla. It has been mentioned that this House is supreme and this is also the stand of the Government that the sovereign will of the people of India as expressed through this House is supreme and it is possible for this House to amend the Constitution in accordance with the wishes of people. No other power can steep this supreme will of the people. Therefore, any hurdles that come in the way of taking away this right or any hurdles that come in the way of exercising the will of the people through this House will have to be removed. This is the resolve of the Government and this is the policy of the Government. So, I would say that the hon. Member should not worry about this particular aspect. If a Bill on the lines of the Bill that was introduced by late Shri Nath Pai is necessary, that kind of Bill can also be thought of. But this matter will have to be carefully examined before the Government can decide what action has to be taken in the matter.

Sir, having replied to the main points raised by the hon. Members, I wish to thank them for taking part in the debate and making valuable contribution. I would request the House to vote for the Supplementary Demands that I have put before the House.

MR. CHAIRMAN : Now, I put Cut

Motion Nos. 1 and 2 moved by Shri Dinen Bhattacharyya to the vote of the House.

The Cut Motions were put and negatived.

MR. CHAIRMAN : The question is :

“That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of the following demands entered in the second column thereof—

Demand Nos. 1, 2, 4, 6, 7, 16, 17, 19,
21, 22, 25, 29, 30, 32 to
35, 37, 39, 43, 45, 48,
50 to 55, 57, 60 to 62,
68, 74, 76, 77, 79, 81,
84, 85, 91, 92, 95, 99,
105, 108, 111, to 113,
115, 119, 127, 128, 134,
136 and 137.”

The motion was adopted.

16.43 hrs.

APPROPRIATION BILL*, 1971

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1970-71.

MR. CHAIRMAN : The question is :

“That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from out of the Consolidated Fund of India for the services of the financial year 1970-71.”

The motion was adopted.

SHRI VIDYA CHARAN SHUKLA : I introduce† the Bill.

Sir, I beg to move‡ :

“That the Bill to authorise payment

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 25.3.71.

†Introduced with the recommendation of the President.

‡Moved with the recommendations of the President,

[Shri Vidya Charan Shukla]

and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1970-71, be taken into consideration."

MR. CHAIRMAN : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1970-71, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : Now the question is :

"That clauses 2, 3, the Schedule, clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2, 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI VIDYA CHARAN SHUKLA : I beg to move :

"That the Bill be passed."

MR. CHAIRMAN : The question is :

"That the Bill be passed."

The motion was adopted.

16.49 hrs.

GENERAL BUDGET, 1971-72

—GENERAL DISCUSSION

MR. CHAIRMAN : Now we take up the General Discussion on the Budget 1971-72.

AN HON. MEMBER : There are only ten minutes to 5. We may have the discussion tomorrow, Sir.

MR. CHAIRMAN : There is still one hour left.

श्री राधाबतार शास्त्री (पटना) : समापति महोदय, हमने जो कट मोशन दिये हैं, उन का क्या होगा ?

MR. CHAIRMAN : There is no question of cut motions so far as the General Discussion is concerned. Those who want to speak may speak.

श्री क० ना० तिवारी (बेतिय) : समापति महोदय, अभी हाल में जो इलेक्शन हुआ, उसमें खास तौर से दो बातों का वादा किया गया : एक, ग्रनएम्प्लायमेंट की प्राबलम को साल्व करेंगे और दूसरे, देग की गरीबी को दूर करेंगे। ये दोनों सवाल बड़े महत्वपूर्ण हैं। वित्त मन्त्री ने जो बजट हमारे सामने रखा है, उसमें भी उन्होंने इस तरफ ध्यान दिया है।

सबसे बड़ा सवाल है ग्रनएम्प्लायमेंट की समस्या को साल्व करने का। जमीन के सम्बन्ध में यह कहा जाता है कि उसकी हदबन्दी होनी चाहिए। यह भी एक रास्ता है, जिससे देश में बेकारी दूर हो सकती है। लेकिन मैं यह कभी नहीं समझता हूँ कि बेकारी को दूर करने के लिए जमीन की हदबन्दी ही सबसे बड़ा उपाय है। इससे थोड़ी बहुत सहायता जरूर मिल सकती है। लेकिन जब तक देश में इंडस्ट्रीज न बढ़ें, चाहे वे लार्ज-स्केल हों, या स्माल-स्केल-या मीडियम स्केल, तब तक देश में ग्रनएम्प्लायमेंट का सवाल खत्म नहीं हो सकता है। हमने एक पालिसी ली है और वह पालिसी है हमारी मिक्स्ड एकोनामी की। यहां जितने लोग बैठे हुए हैं विपक्ष के जो अपने को कम्युनिस्ट कहते हैं या दूसरी पार्टियों के कहते हैं या हमारे ग्रन्ड भी जो लोग इस पक्ष में बैठे हैं और सरकार भी इस बात को बहुत जोर से कहती है कि पब्लिक सेक्टर को बढ़ाया जाय, पब्लिक सेक्टर की प्राबाज बहुत उठायी जाती है। एक बात मैं कह दूँ कि जब किसी मसले का सांख्यिक न हो तो दो तीन बातें आम तौर पर कह दी जाती हैं। एक तो पब्लिक सेक्टर का नाम ले लिया जाता है। एक कारपोरेशन बना दीजिए, यह कह दिया जाता है। और तीसरे कमीशन का नाम ले लिया जाता है कि कमीशन बैठा